CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 155/MP/2023

Subject	:	Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.
Petitioner	:	Jhajjar Power Limited
Respondent(s)	:	UHBVNL and 6 others
Date of hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Gaurav Dudeja, Advocate, JPL Shri Dhruval Singh, Advocate, JPL Shri Shubham Arya, Advocate, HPPC Shri Rishabh Saxena, Advocate, HPPC Shri Shryesth R. Sharma, Advocate, TPTCL Shri Bhanwar Pal Singh Jadon, Advocate, HSLDC Shri Harsh Vardhan Singh, Advocate, HSLDC Shri Nitish Gupta, Advocate, TPDDL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. At the outset, learned counsel for the Respondent, TPDDL, sought an adjournment on account of personal difficulty. Learned counsel for the Respondents, TPTCL and HPPC, supported this request and submitted that the parties' submissions are supplementary in nature and, therefore, need to be considered together.

3. Accordingly, the Commission, after hearing the parties, adjourned the matter.

4. The Petition shall be listed for hearing on **8.12.2026** at **2:30 P.M.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)